

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 550, 551 AND 722 OF 2016 IN  
DFR NO. 3056 OF 2016**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Shri Rama Shankar Awasthi & Anr. ...Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mrs. Swapna Seshadri  
Mr. Rama Shankar Awasthi,  
Appellant No.1

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Umesh Prasad for R.1  
Mr. C. S. Vaidyanathan, Sr. Adv.  
Ms. Divya Chaturvedi  
Ms. Arunima Kedia for R.2  
Mr. Sanjay Sen, Sr. Adv.  
Mr. Aditya Shankar  
Mr. Sameer Kumar  
Ms. Mandakini Ghosh for R.3  
Mr. Ramesh Chandra Verma,  
Advocate & Notary

**ORDER**

Pursuant to the summons issued by us on 31.01.2017 Mr. Ramesh Chandra Verma, Advocate and Notary is present today. He made a statement that he has not notarised the Lease Agreement dated

10.10.2015 entered into between Appellant No.1 and Mr. C.B. Paliwal. Appellant No.1 is also present in the Court. He maintains that the signature on the above mentioned deed is that of Mr. Ramesh Chandra Verma, Advocate and Notary.

List the matter for further appropriate orders on **22.03.2017**. I.A. No. 722 of 2016 is disposed of.

The cost incurred by Mr. Ramesh Chandra Verma towards his travelling expenses as per Order XVI, Rule 2 of the CPC, be paid by Respondent No.2 to R.C. Verma. Mr. R.C. Verma has given his bank account details viz. A/c No. 146801000008396 with Indian Overseas Bank, Branch - Nari Shiksha Niketan, Kaiserbagh, Lucknow, IFSC Code – IOBA0001468. Respondent No.2 has agreed to transfer the said travelling expenses amounting to Rs.5,000/- within two days.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/sh*